

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
CP-119/241-242/PB/2019

IN THE MATTER OF:

Ransati surajgarhia Infrastructure

...**APPLICANT**

Vs

Eminent Infradevelopers Ltd & Ors.

...**RESPONDENT**

Section

U/s 241-242

Order delivered on 09.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Ashutosh Gupta, Adv. Gaurav
Rana and Adv. Ajitesh Kumar

For the Respondent

:Adv Ajay Garg for R-1

ORDER

Due to paucity of time, matter is adjourned to **18.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)